

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 837/00

Jabalpur, this the 16th day of June 2003.

Hon'ble Mr. D.C. Verma - Vice Chairman (J)
Hon'ble Mr. A.K. Bhatt - Administrative Member

Shri Om Parkash Sharma, s/o
Shri R.D. Mal, aged about 45 years,
C/o Navodaya Vidyalaya Samiti,
Regional Office, 160, Zone-II,
Maharana Pratap Nagar, Bhopal (MP)

APPLICANT

(By Advocate - Smt. S. Menon)

VERSUS

1. Union of India
Through: Secretary,
Ministry of Human Resource
Development (Department of Education),
Government of India, Room No.
107 'C' Wingh, Shastri Bhawan,
New Delhi.
2. Navodaya Vidyalaya Samiti,
A-39, Kailash Colony,
New Delhi - 110048,
Through : Joint Director (Admn.)
3. The Deputy Director, Navodaya
Vidyalaya Samiti, Regional
Office, Zon-II, M.P. Nagar,
Bhopal (MP).
4. Shri Y.P Singh,
Vigilance Officer, Navodaya
Vidyalaya Samiti, A-39, Kailash
Colony, New Delhi - 110048.

RESPONDENTS

(By Advocate - Shri O.P. Namdeo)

ORDER (ORAL)

Per : Hon'ble Mr. D.C. Verma, Vice Chairman (J)

The applicant has filed this OA with a prayer that the applicant be promoted to the post of Section Officer in accordance with the revised Recruitment Rules and the respondent No.4 be not absorbed on the post of Section Officer.

Notice was issued to the respondents. The respondent, in Para 4.9 of their reply, submitted that there



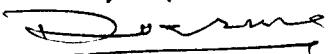
is no proposal to absorb the Respondent No.4 as the Respondent No.4 has been already repatriated w.e.f. 20.10.2000. In the light of this, the learned counsel for the applicant submits that his prayer regarding non absorption of the respondent No.4 does not survive. However, learned counsel for the applicant submits that in consequential vacancy, the case of the applicant should be considered for promotion to the post of Section Officer. The applicant has already made a representation, copy of which has been annexed as Annexure A-5 to the OA. The respondents have not taken any decision with regard to the promotion of the applicant to the post of Section Officer.

Counsel for the parties have been heard at length. Parties agree that the respondents be given time to consider the applicant's claim as per his representation dated 7-8-2000 and the case may be decided.

In the light of this, the OA is decided with a direction to the respondents to consider the applicant's representation dated 7-8-2000 (Annexure A-5) for promotion to the post of Section Officer as per extant rules and regulation. Decision shall be taken in the matter within a period of three months from the date of receipt of a copy of this order. Decision so taken shall be communicated to the applicant.

OA stands disposed of accordingly. Cost easy.


(A.K. Bhatt)
Member (A)


(D.C. Verma)
Vice Chairman (J)

nk.


प्राप्तिकर्ता से ओ/व्या.....ज्ञानसुर, दि.....
प्रतिक्रिया दिया गया.....
(1) संविध. चार्चा-प्रमुख, विविध विभाग
(2) अधिकारी, विविध विभाग
(3) प्रत्यक्षी, विविध विभाग
(4) विविध विभाग
सूचना एवं अन्याय

Smt. S. menon, M
O P Namdeo